

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 15698/2016
(Arising out of impugned final judgment and order dated 14-03-2016
in WP No. 9064/2016 passed by the High Court Of Judicature At
Allahabad)

DR. VIBHAKUMARI

Petitioner(s)

VERSUS

STATE OF UP & ORS.

Respondent(s)

Date : 10-08-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Y.K. Singh, Sr. Adv.
Dr. Vinod Kumar Tewari, AOR
Mr. Chandra Shekhar, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Vivek Tiwari, Adv.
Mr. Baijnath Prasad pathak, Adv.
Mr. Pramod Tiwari, Adv.

For Respondent(s) Mr. S.D. Singh, Adv.
Ms. Bharti Tyagi, AOR
Mrs. Meenu Singh, Adv.
Mr. Ram Kripal Singh, Adv.
Mr. Rahul Kumar Singh, Adv.
Mrs. Richa, Adv.

Mr. P.N. Mishra, Sr. Adv.
Mr. Shashank Shekhar Singh, Adv.
Mr. Ankit Pandey, Dv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter.

List on 28th August, 2018.

(MADHU BALA)
COURT MASTER (SH)

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER